**Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 17.06.2014**

Meeting No. 02/AM15 held on 17.06.2014 at 11.30 A.M.

List of officers present in the meeting is given below:

| | | |
|---|---|---|
| 1. | Shri D. K. Singh | Addl. DGFT |
| 2. | Shri L.B. Singhal | Addl. DGFT |
| 4. | Shri KC. Rout | Addl. DGFT |
| 5. | Shri Jaikant Singh | Addl. DGFT |
| 6. | Shri Darshan Singh | Jt. DGFT |
| 7. | Shri S.K. Samal | Jt. DGFT |
| 8. | Shri A. K. Srivastava | Jt. DGFT |
| 9. | Shri Jay Karan Singh | Jt. DGFT |
| 10. | Shri AkashTaneja | Jt. DGFT |
| 11. | Shri Hardeep Singh | Jt. DGFT |
| 12. | Smt. N.R.Choudhury | FTDO |

The decision taken on the individual cases are as under:-

**Case No.1 M/s Ganga Acrowools Ltd. Ludhiana.**
F.No. 01/60/162/50/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - EOP extension of Advance Authorization No. 3010066652 dated 03.05.2010.

**The Committee decided the following:**

I. **Export effected upto 31.5.2014 be taken into account for discharge of export obligation.**
II. **This is only for regularization of exports already effected and closure purpose.**
III. **This is subject to payment of composition fee @ 0.5% of FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **Shortfall if any shall be regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Ludhiana / applicant**)

**Case No.2 M/s. Biostadt India Ltd. Mumbai**

F.No. 01/60/162/70/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - EOP extension of Advance Authorization No. 0310577442 dated 04.06.2010.

**The Committee decided the following:**

I. **Export obligation period be extended upto 30.06.2014.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
III. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

**(Action: RA, Mumbai / applicant)**

**Case No.3 Ruchi Strips & Alloys Ltd. Indore.**
F.No. 01/60/162/81/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- EOP extension of Advance Authorization No. 1110022515 dated 01.06.2010

**The Committee decided the following:**

I. **Export effected upto 31.5.2014 be taken into account for discharge of export obligation.**
II. **This is only for regularization of exports already effected and closure purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **Shortfall if any shall be regularized in terms of Para 4.28 of HBP.**

(**Action: RA Bhopal/ applicant**)

**Case No.4 M/s Intas Pharmaceuticals Ltd. Ahmedabad**
F.No. 01/60/162/942/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for EOP extension of Advance Authorization no. 0810113785 dated 27.07.2012 issued under PC-9 condition for regularization

**The Committee decided the following:**

I. **Export obligation period be extended upto 30.11.2013.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

**(Action: RA, Ahmedabad)**

**Case No. 5 M/s Intas Pharmaceuticals Ltd. Ahmedabad**
F.No. 01/60/162/941/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for EOP extension of Advance Authorization no. 0810112520 dated 14.06.2012 issued under PC-9 condition for regularization

**The Committee decided the following:**

I. **Export obligation period be extended upto 30.09.2013.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

**(Action: RA, Ahmedabad)**

**Case No.6 M/s Wockhardt Limited, Mumbai.**
F.No. 01/60/162/937/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- EOP extension of Advance Authorization no. 0310722824 dated 04.02.2013 issued under PC-9 condition for regularization

**The Committee decided the following:**

I. **Export obligation period be extended from 12 months to 18 months i.e. upto 31/08/2014.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of balance exports to be made.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Mumbai)**

**Case No. 7 M/s Wockhardt Limited, Mumbai.**
F.No. 01/60/162/934/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- EOP extension of Advance Authorization no. 0310714960 dated 14.11.2012 issued under PC-9 condition for regularization

**The Committee decided the following:**

I. **Export obligation period be extended from 12 months to 18 months i.e. upto 31/08/2014.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of balance exports to be made.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Mumbai)**

**Case No.8 M/s Wockhardt Limited, Mumbai.**
F.No. 01/60/162/935/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- EOP extension of Advance Authorization no. 0310725998 dated 27.02.2013 issued under PC-9 condition

**The Committee decided the following:**

I. **Export obligation period be extended from 12 months to 18 months i.e. upto 30/09/2014.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of balance exports to be made.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

**(Action: RA, Mumbai)**

**Case No. 9 M/s Grover Vineyards Limited, Bangalore.**
F.No. 01/60/162/926/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- EOP extension of Advance Authorization no. 0710074618 dated 05.10.2010.

**The Committee decided the following:**

I. **Export obligation period be extended upto 31.10.2014.**
II. **The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
III. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
IV. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Bangalore/ applicant**)

**Case No.10 M/s Uniworth Textiles Limited, Kolkata**
F.No. 01/60/162/927/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of extension of Advance Authorization no. 0210103162 dated 16.08.2007 for regularization purpose.

**The Committee decided the following:**

**I. Exports made upto 30.11.2010 to be taken into account for redemption of above referred Authorization.**
**II. This is only for regularization of exports already effected and closure purpose.**
**III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.**

(**Action: RA, Kolkata)**

**Case No.11 M/s Sarash Impex Pvt. Ltd. New Delhi**
F.No. 01/60/162/947/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0510275007 dated 18/10/2010

Decision:

**The committee noted that the firm has made no exports within the original Export Obligation Period (EOP) against the Advance Authorization No. 0510275007 dated 18/10/2010, The applicant has approached the Committee after lapse of more than two years from the date of expiry of the original EOP. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP**.

(**Action: RA, Delhi-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.12 M/s Sarash Impex Pvt. Ltd. New**
F.No. 01/60/162/946/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0510275005 dated 29/09/2010.

Decision:

**The committee noted that the firm has made no considerable exports within the original Export Obligation Period (EOP) against the Advance Authorization No. 0510275005 dated 29/09/2010. The applicant has approached the Committee after lapse of more than two**

**years from the date of expiry of the original EOP. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP**.

(**Action: RA, Delhi-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.13 M/s Sarash Impex Pvt. Ltd. New**
F.No. 01/60/162/944/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0510268577 dated 21/07/2010.

Decision:

**The committee noted that the firm has made no considerable exports within the original Export Obligation Period (EOP) against the Advance Authorization No. 0510268577 dated 21/07/2010. The applicant has approached the Committee after lapse of more than two years from the date of expiry of the original EOP. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP**.

(**Action: RA, Delhi-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.14 M/s Tina Organics (P), Ltd., Delhi**
F.No. 01/60/162/938/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - Request for extension of EOP of Advance Authorization No. 0510284536 dated 23/02/2011.

Decision:

**The committee noted that the firm has made no exports within the original Export Obligation Period i.e. 28/02/2014 against the above Advance Authorization. It was further noticed that the quantum of imported inputs does not seem to have been imported for R&D purpose. As such there is no merit for consideration. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Delhi -** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.15 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai.**
F.No. 01/60/162/928/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0310709666 dated 18/09/2012 till September, 2015

Decision:

**The committee noted that the Authorization was issued with 18 months export obligation period and authorization was valid upto 31/03/2014. In terms of Para 4.22 of HBP v1, RA has power to grant one extension of EOP for a period of six months, hence the applicant should have approached the concerned RA rather than the PRC.**

**Case No.16 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai**
F.No. 01/60/162/932/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0310709662 dated 18/09/2012 till September, 2015

Decision:

**The committee noted that the Authorization was issued with 18 months export obligation period and authorization was valid upto 31/03/2014. In terms of Para 4.22 of HBP v1, RA has power to grant one extension of EOP for a period of six months, hence the applicant should have approached the concerned RA rather than the PRC.**

**Case No.17 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai**
F.No. 01/60/162/931/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0310709550 dated 18/09/2012 till September, 2015

Decision:

**The committee noted that the Authorization was issued with 18 months export obligation period and authorization was valid upto 31/03/2014. In terms of Para 4.22 of HBP v1, RA has power to grant one extension of EOP for a period of six months, hence the applicant should have approached the concerned RA rather than the PRC.**

**Case No.18 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai**
F.No. 01/60/162/930/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0310709554 dated 18/09/2012 till September, 2015

Decision:

**The committee noted that the Authorization was issued with 18 months export obligation period and authorization was valid upto**

The committee noted that the Authorization was issued with 18 months export obligation period and authorization was valid upto 31/03/2014. In terms of Para 4.22 of HBP v1, RA has power to grant one extension of EOP for a period of six months, hence the applicant should have approached the concerned RA rather than the PRC.

**Case No.19 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai**
F.No. 01/60/162/929/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0310707580 dated 4/09/2012 till September, 2015.

Decision:

**The committee noted that the Authorization was issued with 18 months export obligation period and authorization was valid upto 31/03/2014. In terms of Para 4.22 of HBP v1, RA has power to grant one extension of EOP for a period of six months, hence the applicant should have approached the concerned RA rather than the PRC.**

**Case No.20 M/s S.N. Murarka (Overseas) Pvt. Ltd. Kolkata**
F.No. 01/60/162/945/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - Request for extension of EOP of DFIA. No. 0210130332 dated 12/08/2009.

Decision:

**The committee noted that the firm has made no considerable exports within the original export obligation period against the above referred DFIA. Extension of EO beyond 48 months is not considered, as such there is no merit for consideration. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Delhi -** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.21 M/s Mittal Appliances LTD. Indore.**
F.No. 01/60/162/550/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Revalidation of Advance Authorization no.1110023701 dated 08.12.2010

Decision:

**The committee noted that there was no delay on the part of RA in taking action hence the request is not acceded to.**

**Case No.22 M/s Dhoot Compack limited, Ahmedanagar (Maharashtra)**

**Case No.22 M/s Dhoot Compack limited, Ahmedangar (Maharashtra)**
F.No. 01/60/162/924/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - Revalidation of Advance Authorization No. 0310592082 dated 06.07.2010

Decision:

**The Committee noted the request of the firm and decided to reject the request as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.**

**Case No.23 M/s Nilkamal Limited Mumbai.**
F.No. 01/60/162/936/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - Revalidation of Advance Authorization No. 0310640993 dated 7.7.2011

Decision:

**The Committee noted the request of the firm and decided to reject the request as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.**

**Case No. 24 M/s Venus Remedies Limited, Panchkula**
F.No. . 01/60/162/949/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for clubbing of two Advance Authorization No. 2210008237 dt. 10.10.2008 and 2210011930 dt 22.09.2011 for regularization purpose.

**The Committee decided the following:**

I. **Clubbing of the two Advance Authorizations No. 2210008237 dt. 10.10.2008 and 2210011930 dt 22.09.2011, be allowed.**
II. **This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.**
III. **Exports made within 48 months (i.e. upto 31.10.2012) from the date of earliest Authorization shall only be taken into consideration for accounting and clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorization. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
IV. **Even after clubbing, shortfall, if any, shall be regularized on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.**

(**Action: RA, Chandigarh )**

**Case No.25 M/s Venus Remedies Limited, Panchkula**
F.No. 01/60/162/948/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:-. Request for clubbing of two Advance Authorization No 2210009255 dt 15.09.2009 & 2210013256 dt 11.09.2012 for regularization purpose

**The Committee decided the following:**

I. **Clubbing of the two Advance Authorization No 2210009255 dt 15.09.2009 & 2210013256 dt 11.09.2012, be allowed.**
II. **This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.**
III. **Exports made within 48 months (i.e. upto 30.09.2013) from the date of earliest Authorization shall only be taken into consideration for accounting and clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorization. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
IV. **Even after clubbing, shortfall, if any, shall be regularized on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.**

(**Action: RA Chandigarh )**

**Case No.26 M/s Alembic Phamaceuticals Limited, Vadodara**
F.No. 01/60/162/965/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for clubbing of two Advance Authorization no. 3410027389 dt. 30.06.2010 & 3410028223 dt 7.10.2010 issued under PC-9 condition.

**The Committee decided the following:**

I. **Clubbing of the two Advance Authorization No. 3410027389 dt. 30.06.2010 & 3410028223 dt 7.10.10, issued under PC-9 conditions, be allowed.**
II. **Exports made upto 18 months from the date of imports against earliest Authorization shall only be taken into account for clubbing.**
III. **RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations.**

IV. **Even after clubbing, shortfall, if any, shall be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.**

IV. Even after clubbing, shortfall, if any, shall be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action: RA, Vadodara)**

**Case No.27 M/s Flexituff International Ltd. Pithampur (M.P)**
F.No. 01/60/162/907/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Clubbing & redemption of 2 Advance Authorizations 1110021020 dt 4.09.2009 & 1110026419 dt 20.12.11

**The Committee decided the following:**

**I. Clubbing of two Advance Authorizations No. 1110021020 dt 4.09.2009 & 1110026419 dt 20.12.11, be allowed.**
**II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.**
**III. Exports made within 48 months (i.e. upto 30.09.2013) from the date of earliest Authorization shall only be taken into consideration for accounting and clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorization. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
**IV. Even after clubbing, shortfall, if any, shall be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.**

(**Action: RA, Mumbai)**

**Case No.28 M/s Medreich Limited, Bangalore**
F.No. 01/60/162/906/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Regularization of Advance Authorization No. 0710072561 dated 29.06.2010

Decision:

**The Committee observed that the Authorization as referred above is issued with PC-9 condition. Raw materials are imported from unregistered sources. The applicant claims that they have fulfilled only 41.94% of the export obligation consuming whole of the imported raw materials. However, shortfall occurred due to less fixation of norms by the Norms Committee against requisite quantity. The Committee, therefore, decided the following:**

**I. The PC – 18 conditions is waived to the extent of requirement of destruction certificate subject to payment of customs duty + interest on excess imports as per norms.**

**II. The applicant has to submit certificate from their Excise Authority that raw material imported has been consumed fully and not**

**ii. The applicant has to submit certificate from their Excise Authority that raw material imported has been consumed fully and not diverted into the local market.**

( **Action : RA Bangalore**)

**Case No.29 M/s Bharat Timber & Construction Co., Karnataka,**
F.No. 01/60/162/909/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Procedural lapse of non-mentioning of Advance Authorizations Number on the shipping bills in 3 AAs :

1. 0710065592 dt 26.06.2009
2. 0710075655 dt 26.11.2010
3. 0710081629 dt 22.08.2011

Decision:

**The committee observed that since the shipment had been affected under "free shipping bills", therefore the committee decided to reject the request of the applicant. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Bangalore-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.30 M/s Elins Switch Boards Pvt. Ltd. Bangalore**
F.No. 01/60/162/961/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for condonation of non-filing of Bill of export for the supplies made against Advance Authorization No. 0710055086 dated 20.12.2007

Decision:

**The committee noted that the applicant neither generated the Bill of Exports nor mentioned the Authorization details on the ARE-1, hence the Committee decided not to accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Bangalore-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication

(**Action: RA, Bangalore-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.31 M/s Elins Switch Boards Pvt. Ltd. Bangalore**
F.No. 01/60/162/953/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for condonation of non-filing of Bill of export for the supplies made against Advance Authorization No. 0710056080 dated 27.2.2008

Decision:

**The committee noted that the applicant neither generated the Bill of Exports nor mentioned the Authorization details on the ARE-1, hence the Committee decided not to accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Bangalore-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.32 M/s Elins Switch Boards Pvt. Ltd. Bangalo**
F.No. 01/60/162/943/AM14/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for condonation of non-filing of Bill of export for the supplies made against Advance Authorization No. 0710058029 dated 20.06.2008

Decision:

**The committee noted that the applicant neither generated the Bill of Exports nor mentioned the Authorization details on the ARE-1, hence the Committee decided not to accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.**

(**Action: RA, Bangalore-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

**Case No.33 M/s India Foils Limited, Kolkata**

F.No. 01/60/162/21/AM15/EFGC(PRC)

PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for regularization of export obligation in respect of Advance Authorization No. 0210088788 dated 01.05.2006

Decision:

**Deferred for obtaining report from RA Kolkata whether ultimate Authorization holder or Advance authorization holder (intermediate goods supplier against ARO) has availed any other deemed export benefits except Advance Authorization.**

**Case No.34 M/s Saint Gobain Glass India Ltd. (Tamil Nadu)**
F.No. 01/94/180/288/AM14/PC-4
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Fixation of norms in respect of Advance Licence No. 0410128517 dated 26.09.2011

Decision:

**This is not a case for Policy relaxation but a request for seeking clarification, hence the case was withdrawn.**

**Case No.35 M/s Larsen & Toubro Ltd. Mumbai**
F.No. 01/94/180/387/AM14/PC-4
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for extension in EOP upto 30.07.14 against Advance Authorization No. 0310554919 dated 12.01.2010 and amendment in Para 4.22 of HBP v.1. – M/s Larsen & Toubro Ltd. Mumbai.

Decision:

**This is not a case for Policy relaxation but a request for seeking clarification, hence the case was withdrawn.**

**Case No.36 M/s. Rama Cylinders Pvt Ltd. Mumbai**
F.No. 01/60/162/75/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - EOP extension of Advance Authorization No. 0310611883 dated 20.01.2011.

**The Committee decided the following:**

**I. Export obligation period be extended upto 31.12.2014**
**II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

**III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports**

III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.

IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

**(Action: RA, Mumbai / applicant)**

**Case No.37 M/s. JCT Ltd. Phagwara**
F.No. 01/60/162/76/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - EOP extension of Advance Authorization No. 3010074039 dated 31.03.2011.

**The Committee decided the following:**

**I. Export obligation period be extended upto 31.12.2014.** .
**II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
**III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
**IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Ludhiana / applicant**)

**Case No.38 M/s. Alok Industries Ltd. Mumbai**
F.No. 01/60/162/73/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - EOP extension of Advance Authorization No. 0310600656 dated 9.11.2010.

**The Committee decided the following:**

**I. Export obligation period be extended upto 30.11.2014** .
**II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained .**
**III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**

**IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start**

**discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(**Action: RA, Mumbai / applicant**)

**Case No.39 M/s Columbia Petro Chem Pvt. Ltd. Mumbai**
F.No. 01/60/162/113/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for clubbing of 6 Advance Authorizations :

i. 0310537364 dt. 11.09.2009
ii. 0310545206 dt. 12.11.2009
iii. 0310556886 dt. 25.01.2010
iv. 0310569890 dt. 16.04.2010
v. 0310608954 dt. 31.12.2010
vi. 0310658403 dt. 07.10.2011

**The Committee decided the following:**

**I. Clubbing of above 6 Advance Authorizations be allowed.**
**II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.**
**III. Exports made within 48 months from the date of earliest Authorization shall only be taken into consideration for accounting and clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorization. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% is maintained. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
**IV. Shortfall in achieving 15% value addition be regularized on payment of composition fee @1% in terms of Para 4.28(b) of HBP.**
**V. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.**

(**Action: RA, Mumbai)**

**Case No.40 M/s Man Industries (India) Ltd. Mumbai**
F.No. 01/60/162/113/AM15/EFGC(PRC)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for clubbing of 7 Advance Authorizations :

I. 0310427458 dt. 20.04.2007
II. 0310435447 dt. 09.07.2007
III. 0310436872 dt. 19.07.2007

IV. 0310447253 dt. 22.10.2007
V. 0310456810 dt. 07.01.2008
VI. 0310488412 dt. 30.09.2008
VII. 0310489400 dt. 07.10.2008

**The Committee decided the following:**

I. **Clubbing of above 7 Advance Authorizations be allowed.**
II. **This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.**
III. **Exports made within 48 months from the date of earliest Authorization shall only be taken into consideration for accounting and clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorization. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% is maintained. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
IV. **Shortfall in achieving 15% value addition be regularized on payment of composition fee @1% in terms of Para 4.28(b) of HBP.**
V. **Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.**

(**Action: RA, Mumbai)**

**Case No.41 M/s ONGC Ltd. New Delhi**
F.No. 01/89/180/20/AM09/PC-2(A)
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject:- Request for import of Integrated Well Logging units imported from USA.

Decision:

**The Committee decided to relax the provisions of Policy Condition Para 2(II) (a), (b) and (c) and Para 7 of Chapter 87 for import of Integrated Well Logging units imported from USA subject to the conditions that it would not ply on the public road except at the time of mobilization and de – mobilization and that the equipment would be used only inside the Project premises and it will be re – exported within 3 months of completion of the contract/project.**

**Case No.42. Reference received from Norms Committees.**
F.No. nil
PRC Meeting No. 02/AM15 dated 17.6.2014
Subject: - Request for condonation for delay in filling representation beyond 4 months.

**Decision** :

PRC condoned delay in filing representation beyond 4 months for consideration by NC-V in following cases.

| S.No. | Name of the firm | AA No. & date | Date of Communication | Representation made on |
|---|---|---|---|---|
| 1. | M/s Gajananya Silk Fabrics, Bangalore | 0710079962 dt. 17.06.2011 | - | 05.03.2014 |
| 2. | M/s Gajananya Silk Fabrics, Bangalore | 0710085115 dt. 30.12.2011 | 17.02.2012 | 05.03.2014 |
| 3. | M/s Tulip Clothing Pvt. Ltd., Tirupur | 3210041587 dt. 27.10.2009 | 22.01.2010 | 28.12.2013 |
| 4. | M/s Viraj Syntex (P) Ltd., Kanpur | 0610025962 dt. 16.02.2012 | 08.06.2012 | 04.01.2014 |
| 5. | M/s Pioneer Embroideries Ltd., Mumbai | 0310677094 dt. 17.01.2012 | 30.04.2012 | 24.03.2014 |
| 6. | M/s Pioneer Embroideries Ltd., Mumbai | 0310680490 dt. 06.02.2012 | 30.04.2012 | 24.03.2014 |
| 7. | M/s Pioneer Embroideries Ltd., Mumbai | 0310479087 dt. 17.07.2008 | - | 24.03.2014 |
| 8. | M/s Tashu International, Noida | 0510185062 dt. 20.06.2006 | 03.01.2007 | 06.02.2014 |
| 9. | M/s Tashu International, Noida | 0510187987 dt. 01.08.2006 | - | 27.03.2014 |
| 10. | M/s Tashu International, Noida | 0510184744 dt. 16.06.2006 | - | 06.02.2014 |
| 11. | M/s Loyal Textile Mills Ltd., Tamil Nadu | 3510040981 dt. 13.05.2013 | 10.09.2013 | 06.03.2014 |
| 12. | M/s Loyal Textile Mills Ltd., Tamil Nadu | 3510040983 dt. 13.05.2013 | 10.09.2013 | 06.03.2014 |
| 13. | M/s Loyal Textile Mills Ltd., Tamil Nadu | 3510030745 dt. 24.06.2010 | 04.08.2010 | 21.03.2014 |
| 14. | M/s Loyal Textile Mills Ltd., Tamil Nadu | 3510039250 dt. 12.09.2012 | 15.05.2013 | 06.03.2014 |
| 15. | M/s Loyal Textile Mills Ltd., Tamil Nadu | 3510035256 dt. 26.08.2011, 3510035275 dt. 26.08.2011, | - | 03.02.2014 |

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|---|---|---|---|---|
| | | 3510029331 dt. 02.03.2010 and 3510030915 dt. 26.08.2010 | | |
| 16. | M/s Meenakshi (India) Ltd., Chennai | 0410118249 dt. 22.10.2010 | 29.11.2010 | 07.02.2014 |

**The meeting ended with a Vote of Thanks to the Chair.**

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